

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 970/MP/2025

Subject : Petition under Section 79 of the Electricity Act, 2003 seeking compensation in the form of Supplementary Tariff on account of installation of the emission control system in the Petitioner's coal-based Thermal Power Plant in terms of the orders dated 13.8.2021 and 29.11.2024 passed in Petition No. 6/SM/2021 and Petition No. 4/SM/2024, respectively.

Petitioner : D B Power Limited (DBPL)

Respondents : PTC India Limited (PTCIL) and Ors.

Petition No. 788/MP/2025 along with IA No.127/2025

Subject : Petition under Section 79 of the Electricity Act, 2003 seeking compensation in the form of Supplementary Tariff on account of installation of the emission control system in the Petitioner's coal-based Thermal Power Plant in terms of the orders dated 13.8.2021 and 29.11.2024 passed in Petition No.6/SM/2021 (suo-moto) and Petition No. 4/SM/2024 (suo-moto) respectively.

Petitioner : D B Power Limited (DBPL)

Respondent : Tamil Nadu Power Distribution Corporation Limited (TNPDCCL)

Date of Hearing : **7.4.2026**

Coram : Shri Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Deepak Khurana, Advocate, DBPL
Ms. Anushree Bardhan, Advocate, RUVITL
Ms. Ritika Singh, Advocate, RUVITL
Ms. Somya Sahni, Advocate, RUVITL
Ms. Rashmi Vaish, Advocate, RUVITL
Ms. Anusha Nagarajan, Advocate, TNPDCCL
Shri Rahul Ranjan, Advocate, TNPDCCL

Record of Proceedings

At the outset, the learned counsel for the Petitioner, DBPL, submitted that none of the Respondents has so far filed any reply in these matters.

2. Whereas the learned counsel for the Respondent, RUVITL, in Petition No. 971/MP/2025, and the Respondent, TNPDCCL, in Petition No. 788/MP/2025, sought an additional two weeks to file their respective replies.



3. Considering the above, the Commission once again permitted all the Respondents to file their respective replies in these matters, if any, within three weeks, with a copy to the Petitioner, who may file its rejoinder(s), if any, within three weeks thereafter.

4. The Petitions will be listed for hearing on **16.6.2026**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)